

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HOUNSLOW BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Hounslow Builders Private Limited
2.	Date of incorporation of Corporate Debtor	05/11/2012
3.	Authority under which Corporate Debtor is incorporated / registered	ROC, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2012PTC244493
5.	Address of the registered office and principal office (if any) of Corporate Debtor	F-127, Harsh Vihar, Hari Nagar Extn. Part-3, Near Badarpur, New Delhi, India, 110044
6.	Insolvency Commencement Date (ICD) in respect of Corporate Debtor	06.09.2019 (The copy of the same was served on 10.09.2024 deemed ICD)
7.	Estimated date of closure of Insolvency Resolution Process	9th March, 2025 (Being 180 days from the deemed ICD)
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Abhay Kumar, IBBI/IPA 002/IP-N00504/ 2017- 2018/11559.
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board.	307, Gyan Khand I, Indirapuram, Ghaziabad, Uttar Pradesh, 20101 Email: km.abhay@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	307, Gyan Khand I, Indirapuram, Ghaziabad, Uttar Pradesh, 20101 E mail: km.abhay@gmail.com
11.	Last date for submission of claims	3rd October, 2024.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Hounslow Builders Pvt. Ltd. on **06.09.2019** (The copy of the same was served on 10.09.2024 deemed ICD).

The creditors of India Offset Printers Private Limited are hereby called upon to submit their claims with proof on or before **3rd October, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Abhay Kumar
Insolvency Professional
Reg. No: IBBI/PA-002/IP-N00504/2017-2018/11559

Abhay Kumar
Interim Resolution Professional
M/s. Hounslow Builders Pvt. Ltd.
IBBI Reg. No.: IBBI/PA-002/IP-N00504/2017- 2018/11559

Date: 19.09.2024.

Place: New Delhi

DEBOCK

DEBOCK INDUSTRIES LIMITED

CIN: L52190RJ2008PLC027160

Regd. Office: 51, Lohiya Colony, 200 Feet Bye-Pass, Vaishali Nagar, Jaipur, Rajasthan-302021, Tel: +91-7999999975 Email: cs@debockgroup.com, Website: www.debockgroup.com

ADDENDUM TO THE NOTICE OF 16th ANNUAL GENERAL MEETING

This is in continuation of the email dated 06th September 2024 related to the 16th Annual General Meeting (AGM) and Annual Report for the Financial Year 2023-24. This Addendum is being issued by Debock Industries Limited ("the Company") in continuation of Notice dated September 5, 2024 (Circulated on September 6, 2024) convening the 16th Annual General Meeting ("AGM") of the members of the Company scheduled to be held on Monday, 30th September 2024 at 12.00 PM at the registered office of the company situated at 51, Lohiya Colony, 200 Feet Bye-Pass, Vaishali Nagar, Jaipur, Rajasthan-302021.

Attention of the members is specifically drawn to the Statement pursuant to Section 102 of the Act annexed to the Notice of the 16th AGM to explain the background of the proposal and the stand of the Nomination and Remuneration Committee as well as the Board of the Directors of the Company thereon.

For Debock Industries Limited (Formerly known as Debock Sales And Marketing Limited) Sd/- Mukesh Manveer Singh Chairman & Managing Director DIN: 01765408 Date: September 17, 2024 Place: Jaipur

OFFICE OF THE COMMISSIONER OF INCOME TAX (JUDICIAL) ROOM NO. 162-A, C.R. BUILDING, NEW DELHI Phone & Fax: 23379308, Email: delhi.cit.judicial@incometax.gov.in

NOTICE REGARDING HEARING OF CASES IN NCLT MATTERS

Notice is hereby given to the following companies and their Directors for necessary compliance in respect of NCLT matters/cases, pertaining to revival of these companies, which are fixed for hearing before Hon'ble National Company Law Tribunal, CGO Complex, Lodhi Road, New Delhi on dates as mentioned in column no. 4 in the table below :-

Table with 5 columns: S. No., Case No. & Case Title, Names of the directors/ Respondents and their DIN, Next date of hearing, In Court No. Contains 12 rows of case details.

In this connection, through this Notice, the Principal Officers/ Directors of the aforesaid companies are hereby informed and requested to attend their respective cases before Hon'ble National Company Law Tribunal on the dates fixed for hearing as mentioned above. Take notice that in case of your failure to appear on the above mentioned respective days, the case will be heard and decided in your absence.

Clix Capital Services Pvt. Ltd. (Clix) Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008. POSSESSION NOTICE (Appendix IV) Rule 8(1) Whereas the Authorized officer of CLIX CAPITAL SERVICES PVT. LTD. (Clix) a Non-Banking Financial Company...

HCL TECHNOLOGIES LIMITED Corporate Identity Number: L74140DL1991PLC046369 Registered Office: 806, Siddharth, 96, Nehru Place, New Delhi - 110 019 Corporate Office: Plot No. 3A, Sector 126, Noida-201 304, U.P., India Telephone: +91 11 26436336; Website: www.hcltech.com Email Id: Investors@hcltech.com PUBLIC NOTICE Notice is hereby given that the following equity share certificates of face value of ₹ 2 each issued by the Company are stated to have been lost and the Company will proceed to cancel the lost share certificates and in lieu thereof the shares shall be issued in dematerialized form.

TIGER LOGISTICS (INDIA) LIMITED CIN- L74899DL2000PLC105817 Regd. Office: D-174, Ground Floor, Okhla Industrial Area, Phase-1, New Delhi- 110020. Tel.: 011-47351111 Fax: 011-26229671 Website: www.tigerlogistics.in, Email: cvishal@tigerlogistics.in RESULT OF ELECTRONIC VOTING FOR THE 24th ANNUAL GENERAL MEETING OF COMPANY HELD ON 18th SEPTEMBER, 2024 AT 01:00 PM TILL 01:50 PM THROUGH VIDEO CONFERRING ("VC")/OTHER AUDIO VISUAL MEANS ("OAVM").

POSSESSION NOTICE Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

JANA SMALL FINANCE BANK (A scheduled commercial bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002. Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagee/s have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequently to default committed by you all, your loan account has been classified as Non performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagee/s as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.



FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF HOUNSLOW BUILDERS PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of Corporate Debtor: HOUNSLOW BUILDERS PRIVATE LIMITED 2. Date of incorporation of Corporate Debtor: 05/11/2012 3. Authority under which Corporate Debtor is incorporated / registered: ROC, Delhi 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: U45400DL2012PTC244493 5. Address of the registered office and principal office (if any) of Corporate Debtor: F-127, Harsh Vihar, Hari Nagar Extn. Part-3, Near Badarpur, New Delhi, India, 110044 6. Insolvency Commencement Date (ICD) in respect of Corporate Debtor: 06.09.2019 (The copy of the same was served on 10.09.2024 deemed ICD) 7. Estimated date of closure of Insolvency Resolution Process: 09th March, 2025 (Being 180 days from the deemed ICD) 8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional: Abhay Kumar, IBBI/IPA 002/IP-ND00504/2017-2018/11559. 9. Address and e-mail of the Interim Resolution Professional, as registered with the Board: 307, Gyan Khand I, Indrapuram, Ghaziabad, Uttar Pradesh, 20101 Email: km.abhay@gmail.com 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional: 307, Gyan Khand I, Indrapuram, Ghaziabad, Uttar Pradesh, 20101 E-mail: km.abhay@gmail.com 11. Last date for submission of claims: 3rd October, 2024. 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: NA 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): NA 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/home/downloads NA

FORM WIN 6 (See Rule 7) BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH AT NEW DELHI IN THE MATTER OF JADIE CONSULTANTS PVT LTD (Company incorporated under companies Act 1956) Petition No 135 of 2024 Advertisment of Petition Notice is hereby given that a petition for the winding up of the above mentioned company i.e. Jadie Consultants Pvt Ltd, was listed before the Hon'ble NCLT at New Delhi on 25.07.2023. The Hon'ble NCLT fixed the said petition for hearing on 28th September, 2024. Any contributory or other person desirous of supporting or opposing the making of an order on the said petition should send to the petitioner or his representative notice of his intention signed by him or his representative with his name and address so as to reach the petitioner or his representative not later than five days before the date fixed for hearing of the petition and appear at the hearing for the purpose in person or by his representative. A copy of the petition shall be furnished by the undersigned to any creditor or contributory on payment of the prescribed charges under section 134(4) of the Companies Act, 2013 and a copy served on the petitioner or his representative not less than five days before the date fixed for hearing. Representative for Petitioner Rakesh Kumar, Ankit Sharma, Defence Law Advocates and Solicitors C-119, F.F. Centre Colony, New Delhi-110024 Email: info@credencelaw.com Tel: 41055222 "FORM INC-26" (Pursuant to rule 30 the Companies (Incorporation) Rules, 2014) Advertisement to be published in the newspaper for change of registered office of the Company from one state to another BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, NORTHERN REGION in the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30(5) (a) of the Companies (Incorporation) Rules, 2014 AND In the matter of DEL-TECH INSTRUMENTS PRIVATE LIMITED Having its Registered Office at A-151 & 152, 1st Floor, Eros Boulevard, Hotel Crown Plaza, Plot No.13B, District Centre Mayur Vihar Ph-1, East Delhi-110051. Petitioner Notice is hereby given to the general public that the Company proposes to make application to the Central Government/Hon'ble Regional Director of Companies, Northern Region, New Delhi under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Annual General Meeting held on Saturday, 07th September, 2024 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to "State of Uttar Pradesh". Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex New Delhi-110003 within fourteen (14) days of the date of publication of this notice with a copy to the applicant Company at its registered office at: A-151&152, 1st Floor, Eros Boulevard, Hotel Crown Plaza, Plot No.13B, District Centre Mayur Vihar Ph-1, East Delhi-110051. For and behalf of the Board of Directors Del-Tech Instruments Private Limited Sd/- Varun Gupta Director Date: 19.09.2024 Place: Delhi DIN: 00471256 Form No. INC-26 (Pursuant to Rule 30 the Companies (Incorporation) Rule, 2014) Before the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND In the matter of Play Hard Productions (OPC) Private Limited having its Registered office at Plot No. 230 FF, KH No. 24/3, Shiv Block Raghu Nagar, New Delhi - 110045 CIN: U92490DL2014OPC273658 Petitioner Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Shareholder Resolution passed on June 26, 2024 to enable the company to change its Registered Office from "State of Delhi" to "State of Punjab". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2 Wing 2nd, Floor, Paryaravan Bhawan, CGO Complex, New Delhi-110003 within 14 (fourteen) days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: Plot No. 230 FF, KH No. 24/3, Shiv Block Raghu Nagar, New Delhi - 110045 For and on behalf of Play Hard Productions (OPC) Private Limited Sd/ Javir Dhruv Singh (Director) DIN: 96928546 Date: 20-09-2024 Place: Delhi EAST COAST RAILWAY e-Notice No. ETECONIHBS 2024038, Dated: 11.09.2024 Name of work/ EXECUTION OF BALANCE EARTHWORK IN FORMATION, PROTECTION WORKS OF MINOR BRIDGES, CONSTRUCTION OF RETAINING WALL, DRAIN, DIVERSION ROAD, PLATFORM SHELTER, PLATFORM WALL, PLATFORM CONCRETING AND OTHER ALLIED WORKS BETWEEN JORANDA ROAD AND DHENKANAL IN CONNECTION WITH SALEGAON-BUDHPARK 3RD & 4TH LINE PROJECT IN KHURDA ROAD (KUR) DIVISION OF EAST COAST RAILWAY. Approx. Cost of the work: ₹ 2976.90 Lakh, EMD: ₹ 16,38,500.00, Completion period of the Work: 5 (Five) Months. Tender closing date & time: At 1200 hrs. on 15.10.2024. No manual offers sent by Post/Courier/ Fax or in person shall be accepted against such e-tenders, even if these are submitted on firm's letter head and receive in time. All such manual offers shall be considered invalid shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website www.irops.gov.in. The prospective tenderers are advised to revisit the website fifteen days before the date of closing of tender to note any changes/ corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering. The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check-list) of Tender form (Second sheet) Annexure-I of chapter 2 of Tender documents, submission of Annexure-B/G & G1 duly verified and signed by Chartered Accountant. Chief Administrative Officer (CON) PR-66/CH/24-25 Bhubaneswar

...continued from previous page.

In case of any revision in the Price Band, the Bid / Issue Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid / Issue Period not exceeding 10 working days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid / Issue Period for a minimum of three Working Days, subject to the Bid / Issue Period not exceeding 10 working days. any revision in the Price Band and the revised Bid / Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLM and at the terminals of the Syndicate Members and by intimation to the Designated Intermediaries and the Sponsor Bank. The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(ii) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended (SEBI ICDR Regulations) and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion, the "QIB Portion"), provided that our Company in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"), out of which one-third shall be reserved for domestic Mutual Funds only, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"), in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received from them at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. The Equity Shares available for allocation to Non-Institutional Bidders under the Non-Institutional Portion, shall be subject to the following: (i) one-third of the portion available to Non-Institutional Bidders shall be reserved for applicants with an application size of more than ₹ 2.00 Lakhs and up to ₹ 10.00 Lakhs, and (ii) two-third of the portion available to Non-Institutional Bidders shall be reserved for applicants with an application size of more than ₹ 10.00 Lakhs, provided that the unsubscribed portion in either of the aforementioned sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders. All potential Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA Process. For details, see "Issue Procedure" on page 413 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RBs and NIs bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
		Praveen Kumar Plot No. F - 46, 47, 48, 49 EPIP, RIICO Industrial Area, Neemrana, Alwar Rajasthan-301705, India Tel: +91 - 9257025440 Email: cs@krnheatexchanger.com
HOLANI CONSULTANTS PRIVATE LIMITED 401-405 & 416-418, 4 th Floor, Sani Paris Point, Jai Singh Highway, Bank Park, Jaipur – 302016 Tel No. : +91 0141-2203996; Email: ipo@holaniconsultants.co.in; Website: www.holaniconsultants.co.in; Contact Person: Mrs. Payal Jain, SEBI Registration No.: INM000012467 Investor Grievance E-mail: complaints.redressal@holaniconsultants.co.in	BIGSHARE SERVICES PRIVATE LIMITED Office No. S6-2, 6 th Floor, Pinnacle Business Park, Next to Ahura Center, Mahakali Caves Road, Andheri (East), Mumbai – 400093; Tel. : +91 22-6263 8200, Fax: +91 22-6263 8299, Website: www.bigshareonline.com, Email: ipo@bigshareonline.com, Investor Grievance ID: investor@bigshareonline.com, Contact Person: Mr. Babu Rupaheal C. SEBI Registration Number: INR000001385	Investors can contact the Registrar to the Issue or Company Secretary and Compliance Officer in case of any pre or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders, non-credit of funds by electronic mode and unblocking of Forms. For all Issue related queries and for redressal of complaints, investors may also write to BRLM.

AVAILABILITY OF RHP: Investors should note that Investment in Equity Shares involves a high degree of risk and investors are advised to refer to the RHP and the Risk Factors contained herein, before applying in the Issue. Full copy of the RHP will be available at the website of SEBI at www.sebi.gov.in and the website of Stock Exchanges at www.bseindia.com and the website of our Company at www.krnheatexchanger.com and the website of BRLM at www.holaniconsultants.co.in

AVAILABILITY OF BID CUM APPLICATION FORMS: Application forms can be obtained from the Registered and Corporate office of **KRN Heat Exchanger and Refrigeration Limited**, Tel No: +91-9257025440 and the **BRLM – Holani Consultants Private Limited**, Tel No: +91 0141-2203996. Bid Cum Application form shall be available at selective location of registered brokers, Bankers to the Issue, RTA and Depository Participants. Also, the Forms can be obtained from the website of Stock Exchange and at the Designated Branches of SCSBs, the list of which is available on the website of BSE, NSE and SEBI.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): Investors have to apply through the ASBA process. ASBA has to be availed by all the investors. For details on ASBA process, please refer to the details given in the ASBA Form and Abridged Prospectus and also please refer to "Issue Procedure" on Page No. 410 of RHP. Further ASBA Application forms can be obtained from Designated Branches of SCSBs, the list of banks that are available on website of SEBI at www.sebi.gov.in and website of Stock Exchanges at www.bseindia.com and www.bseindia.com. The investors are required to fill the Bid Cum Application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DPs. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

BANKERS TO THE ISSUE/REFUND BANK: HDFC Bank Limited and Kotak Mahindra Bank Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in RHP.

Place: Neemrana, Alwar

Date: September 19, 2024

Disclaimer: KRN Heat Exchanger and Refrigeration Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an Initial Public Issue of its Equity Shares and has filed the RHP with Registrar of Companies, Jaipur. The RHP will be available on the websites of SEBI at www.sebi.gov.in, BSE Ltd at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com respectively and is available on the websites of Holani Consultants Private Limited at www.holaniconsultants.co.in. The potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, refer to the Section titled "Risk Factors" on page 33 of the RHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision and instead should place reliance on the RHP.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("**U.S. Securities Act**"), and may not be issued or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being issued and sold outside the United States in offshore transactions in reliance on Regulation under the U.S. Securities Act and applicable laws of the jurisdictions where such issues and sales occur. There will be no public issuing in the United States.

Adfactors

For KRN Heat Exchanger and Refrigeration Limited

On behalf of the Board of Directors

Sd/-

Santosh Kumar Yadav

Chairman & Managing Director

क्विल्क्स कैपिटल सर्विसेज प्राइवेट लिमिटेड (क्विल्क्स)

पंजीकृत कार्यालय: अग्रवाल कॉर्पोरेट टॉवर, प्लॉट नं. 23, 53rd मॉडल, गोविंद लाल सिन्हा मार्ग, गार्डन रोड, नई दिल्ली-110008

ताबा नोटिस (परिशिष्ट IV) नियम 8(1)

जबकि, अधोहस्ताक्षरी वित्तीय परिस्थितियों को प्रभाविकरण एवं पुनर्निर्माण और प्रतिक्रिया हेतु प्रवर्तन अधिनियम, 2002 (2002 का 54) (इसके बाद इसे "अधिनियम" कहा जाएगा) के तहत क्विल्क्स कैपिटल सर्विसेज प्राइवेट लिमिटेड (क्विल्क्स) कंपनी अधिनियम, 1956 के तहत विधिवत निर्माणित और पंजीकृत एक नॉन-बैंकिंग वित्तीय कंपनी है, जिसका पंजीकृत कार्यालय: अग्रवाल कॉर्पोरेट टॉवर प्लॉट नंबर 23, 53rd मॉडल, गोविंद लाल सिन्हा मार्ग, गार्डन रोड, नई दिल्ली-110008 है, के तहत अधिकृत अधिकारी होने के नाते और प्रतिक्रिया हेतु (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पंजीकृत, अधिनियम की धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, निम्नलिखित उधारकर्ताओं और सह-उधारकर्ताओं को नोटिस में उल्लिखित राशि को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर चुकाने के लिए डिमांड नोटिस जारी किया गया है। उधारकर्ता/गारंट/उधारक द्वारा राशि का भुगतान करने में विकल रहने पर, उधारकर्ता और आम जनता को एट्टर्नराना नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिक्रिया हेतु (प्रवर्तन) नियम, 2002 के नियम 8 के साथ परिलक्षित उधारकर्ता की धारा 13 की उप धारा (4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए निम्नलिखित राशि को नीचे वर्णित संघित पर कब्जा कर लिया है। विशेष रूप से उधारकर्ता और आम जनता को एट्टर्नराना घेतावनी दी जाती है कि वे उक्त संघित का लेन-देन न करें और संघित के साथ किसी भी तरह का लेन-देन करने पर विलसत को निम्नलिखित शुल्कों और उस पर ब्याज और अन्य शुल्क का भुगतान करना होगा। प्रतिक्रिया संघितियों को भुगतान के लिए उपलब्ध सम्यक के संबंध में अधिनियम की धारा 13 के उप-धारा (6) के प्रावधानों के तहत उधारकर्ता का ध्यान आकर्षित किया जाता है।

उधारकर्ता/सह-उधारकर्ता का नाम और पता: 1. नूर मोहम्मद पुत्र इब्राहिम, 2. रूना पत्नी नूर मोहम्मद, 3. दीन मोहम्मद पुत्र नूर मोहम्मद, 4. ताज मोहम्मद पुत्र नूर मोहम्मद, 5. समी निवासी-1949, आर्य नगर, मुराद नगर, गाजियाबाद, उत्तर प्रदेश, भारत, 201206, क्रम सं. 1 पर भी यहाँ- 343, आर्य नगर, मेन रोड मुरादनगर, गाजियाबाद

मांग नोटिस दिनांक: 24-मई-2024, कबजे की तिथि: 17.09.2024

मांग नोटिस की राशि: रु. 24-मई-2024 तक रु. 74,01,589.21/- (रुपये चौहत्तर लाख एक हजार पाँच सौ नवासी और इक्कीस पैसे मात्र)

संघित का विवरण: संघित नं.343, (पुरानी संघित नं.-1949), खसरा नंबर 734, माँग उत्तर नगर, आर्य नगर, मुरादनगर, परमना जलाबाद, तहसील मोदी नगर, गाजियाबाद, उत्तर प्रदेश में स्थित संघित का वह सम्पूर्ण टुकड़ा और अंश जिसकी मात्रा 299 वर्ग गज है।

दिनांक: 20.09.2024

स्थान: गाजियाबाद

क्विल्क्स कैपिटल सर्विसेज प्राइवेट लिमिटेड

प्राधिकृत अधिकारी

क्र. सं.	उधारकर्ता/सह-उधारकर्ता का नाम और पता	मांग नोटिस की राशि	एनपीए की तिथि	मांग सूचना की तिथि	मांग सूचना के अनुसार बकाया राशि	आरंभित मूल्य	जमा वसूली राशि	कबजे का प्रकार
1.	मनोज कुमार शर्मा तीरसी मंजिल, संघित नंबर 4 / 2985-5डी, प्लॉट नंबर 13, खसरा नंबर 3097 / 1014 / 625 / 1 और 3098 / 1014 / 628, शाहदरा, मोला नाथ नगर कोलोन, शाहीनार पार्क एक्सटेंशन - गली नंबर 12, इन्द्राक्षी मंदिर के पास, इलाहाबाद, दिल्ली, पूर्वी दिल्ली, दिल्ली-110032	रु. 40,33,075.8/- (चालीस लाख तीसरे पचाहत्तर और आठ पैसे मात्र) बकाया	08-09-2024	13.09.2024	रु. 40,33,075.8/- (चालीस लाख तीसरे पचाहत्तर और आठ पैसे मात्र) बकाया	रु. 15,25,000/- (पंद्रह लाख बीस हजार रुपये मात्र)	रु. 1,52,500/- (एक लाख बीस हजार पाँच सौ रुपये मात्र)	भौतिक
2.	नदीम फारूकी गौरी नं. 53, द्वितीय फ्लोर खसरा नं. 2 / 13 में से पुराना नं. 377	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	03-09-2024	11.09.2024	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	रु. 15,25,000/- (पंद्रह लाख बीस हजार रुपये मात्र)	रु. 1,52,500/- (एक लाख बीस हजार पाँच सौ रुपये मात्र)	भौतिक
3.	नदीम फारूकी गौरी नं. 53, द्वितीय फ्लोर खसरा नं. 2 / 13 में से पुराना नं. 377	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	03-09-2024	11.09.2024	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	रु. 15,25,000/- (पंद्रह लाख बीस हजार रुपये मात्र)	रु. 1,52,500/- (एक लाख बीस हजार पाँच सौ रुपये मात्र)	भौतिक
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7.	नदीम फारूकी गौरी नं. 53, द्वितीय फ्लोर खसरा नं. 2 / 13 में से पुराना नं. 377	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	03-09-2024	11.09.2024	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	रु. 15,25,000/- (पंद्रह लाख बीस हजार रुपये मात्र)	रु. 1,52,500/- (एक लाख बीस हजार पाँच सौ रुपये मात्र)	भौतिक
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12.	नदीम फारूकी गौरी नं. 53, द्वितीय फ्लोर खसरा नं. 2 / 13 में से पुराना नं. 377	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	03-09-2024	11.09.2024	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	रु. 15,25,000/- (पंद्रह लाख बीस हजार रुपये मात्र)	रु. 1,52,500/- (एक लाख बीस हजार पाँच सौ रुपये मात्र)	भौतिक
13.	नदीम फारूकी गौरी नं. 53, द्वितीय फ्लोर खसरा नं. 2 / 13 में से पुराना नं. 377	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	03-09-2024	11.09.2024	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	रु. 15,25,000/- (पंद्रह लाख बीस हजार रुपये मात्र)	रु. 1,52,500/- (एक लाख बीस हजार पाँच सौ रुपये मात्र)	भौतिक
14.	नदीम फारूकी गौरी नं. 53, द्वितीय फ्लोर खसरा नं. 2 / 13 में से पुराना नं. 377	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	03-09-2024	11.09.2024	रु. 63,00,513/- (रुपये छत्रसाल लाख पाँच सौ तीसरे मात्र) एवं सात पचास से लिये गए बकाया (रिजल्ट शुल्क सहित) और 10.09.2024 तक ब्याज	रु. 15,25,000/- (पंद्रह लाख बीस हजार रुपये मात्र)	रु. 1,52,500/- (एक लाख बीस हजार पाँच सौ रुपये मात्र)	भौतिक

एट्टर्नराना वसुधा दी जाती है कि राष्ट्रीय कंपनी विवरण नियम 2006 के तहत 06.09.2019 (इसकी तिथि 10.09.2024 को डीएम आईसीडी के रूप में प्रस्तुत की गई थी) को मेसर्स हाउसवेल प्राइवेट लिमिटेड की ऑफिशियल विवरण सत्यापन प्रक्रिया शुरू करने का आदेश दिया है।

इंडिया अविरोध प्रिंटर्स प्राइवेट लिमिटेड के लेनदारों को सूचित के साथ अपने वस्तु प्रस्तुत करने के लिए 3 अक्टूबर, 2024 को या उसके पहले प्रतिक्रिया प्रेषित 10 के समाने प्रतिक्रिया पत्र पर अंतिम विवरण सत्यापन के कबजे जाता है। प्रतिक्रिया लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, उक्त द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ वस्तु प्रस्तुत कर सकते हैं।

प्रतिक्रिया प्रेषित 12 के समाने प्रतिक्रिया प्रेषित 10 के समाने प्रतिक्रिया पत्र पर अंतिम विवरण सत्यापन के कबजे जाता है। प्रतिक्रिया लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, उक्त द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ वस्तु प्रस्तुत कर सकते हैं।

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आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय: इंदिरा प्रेरॉन कंपाउंड, वेरावल, गुजरात - 362266

कॉर्पोरेट कार्यालय: जी कॉर्पोरेट टैक पार्क, काकर वाडाली, घोड़बंदर रोड, वाग्ने-(एमएफ) 400601

क्र. सं.	उधारकर्ता/सह-उधारकर्ता और गारंट/सह-गारंट के नाम तथा पता और ऋण खाता संख्या	एनपीए की तिथि	मांग सूचना की तिथि	मांग सूचना के अनुसार बकाया राशि
1.	मनोज कुमार शर्मा तीरसी मंजिल, संघित नंबर 4 / 2985-5डी, प्लॉट नंबर 13, खसरा नंबर 3097 / 1014 / 625 / 1 और 3098 / 1014 / 628, शाहदरा, मोला नाथ नगर कोलोन, शाहीनार पार्क एक्सटेंशन - गली नंबर 12, इन्द्राक्षी मंदिर के पास, इलाहाबाद, दिल्ली, पूर्वी दिल्ली, दिल्ली-110032	08-		